

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 11/RP/2025
in Petition No. 344/MP/2020**

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 along with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for review of the order dated 20.6.2025 in Petition No. 344/MP/2020.

Petitioner : Ratnagiri Gas and Power Private Limited (RGPPL)

Respondents : Maharashtra State Electricity Transmission Company Limited (MSETCL) and Others

Date of Hearing : **30.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, RGPPL
Ms. Ritu Apurva, Advocate, RGPPL
Ms. Pragya Pushkar, Advocate, RGPPL
Ms. Rimali Batra, Advocate, MSEDCL
Ms. Rucha Pande, Advocate, MSETCL

Record of Proceedings

At the outset, the learned counsel for Respondent No. 1, i.e., Maharashtra State Electricity Transmission Company Limited (MSETCL), requested an adjournment in the matter due to some personal difficulty.

2. Considering the request of the counsel for Respondent, MSETCL, the Commission adjourned the matter.

3. The Review Petition will be listed for hearing on **9.6.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

